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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL**

I.A.NO/ 72 /2026/EZ

IN

O.A./40/2023/EZ

IN THE MATTER OF:

Sanjib Poddar

Versus

National Wetland Authority & Ors

...Applicant

...Respondent

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Filed by:

Madhumita Bhattacharjee
Counsel for the Respondent No.2
State Wetland Authority

Place: New Delhi

Date: 23.05.2026

22 MAY 2026

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL

I.A.NO/ /2026/EZ

IN

O.A./40/2023/EZ

IN THE MATTER OF:

Sanjib Poddar



...Applicant

Versus

National Wetland Authority & Ors

...Respondent

**APPLICATION ON BEHALF OF RESPONDENT NO.2 FOR
DISPENSING OF PERSONAL APPEARANCE OF MEMBER
SECRETARY, STATE WETLAND AUTHORITY**

MOST RESPECTFULLY SHOWETH:

1. That the above captioned matter is presently pending adjudication before this Hon'ble Tribunal.
2. That this Hon'ble Tribunal vide its Order dated 11.05.2026, was pleased to observe that Responses/Replies in the present matter has not been filed by the Respondent No.2 to 4 and 7 to 9.
3. That this Hon'ble Tribunal further observed that Replies were required to be filed by the Respondent No.2, 7 and 9 and Respondent No. 4 and 8 were permitted to adopt the Replies filed by the Respondent No.2, 7 and 9, and accordingly granted one month's time for filing the said Replies/Responses.

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4. That this Hon'ble Tribunal was further pleased to direct the personal appearance of the Member Secretary of State Wetland Authority before this Hon'ble Tribunal on the next date of hearing, i.e., 03.07.2026.
5. That the Respondent No.2 most respectfully tender their unconditional and unqualified apology before this Hon'ble Tribunal for any inadvertent or unwarranted act or omission, committed in absence of proper intent, which may have occasioned in filing of the Reply/Responses before this Hon'ble Tribunal.
6. That it is respectfully submitted that the Reply on behalf of the Respondent No.2 is filed on 23.05.2026 . That the answering Respondent are duly represented through counsel and undertake to remain present as and when specifically directed by this Hon'ble Tribunal. Hence, no prejudice shall be caused if the personal appearance of the Respondent is dispensed with.
7. In view thereof, it is humbly prayed that the personal appearance of the Member Secretary of State Wetland Authority may kindly be dispensed with.

PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

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- a) Dispense with the personal appearance of the Member Secretary of State Wetland Authority in view of the compliance effected pursuant to the Order dated 11.05.2026 passed by this Hon'ble Tribunal in the present matter;

AND

- b) pass such other order(s) or directions as this Hon'ble Tribunal may deem fit.

Sumana Bhattacharyya
APPLICANT

Filed by:

Madhumita Bhattacharjee
Counsel for the Respondent No.2
State Wetland Authority

Place: New Delhi

Date: 23.05.2023

VERIFICATION

The contents of the accompanying application are true and correct to the best of my knowledge and belief which are derived from the official records, not part of it is false and nothing has been concealed therefrom.

SIG ATTESTED
✓ 8

VIVEK SHARMA
NOTARY
GOVT. OF W.B.
Registration No - 03 / 2016

Sumana Bhattacharyya
APPLICANT

22 MAY 2026

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL

I.A.NO/ /2026/EZ

IN

O.A./40/2023/EZ

IN THE MATTER OF:

Sanjib Poddar

Versus

National Wetland Authority & Ors

...Applicant

...Respondent



AFFIDAVIT

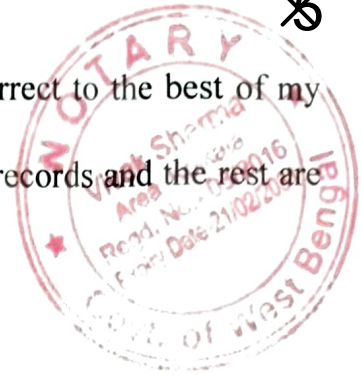
I, Mrs. Sumana Bhattacharyya, IFS w/o Shri Sanjib Kumar Kundu, aged about 57 years, by faith-Hindu working as Chief Environment Officer, Environment Department, Government of West Bengal and member of State Wetlands Authority, Government of West Bengal having office at 'Prani Sampad Bhawan', 5th Floor, LB-2, Sector-III, Salt Lake, Kolkata: 700106 do hereby solemnly declare and affirm as under:

1. That I am authorised on behalf of the Respondent No.2 to affirm this affidavit and I am well conversant with the facts of the case as derived from the records and hence competent to affirm this affidavit.
2. That I state that I have read and understood the contents of the accompanying application which has been drafted by my counsel under my

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instruction and facts stated herein are true and correct to the best of my knowledge and belief which are derived from the records and the rest are prayers before this Hon'ble Tribunal.

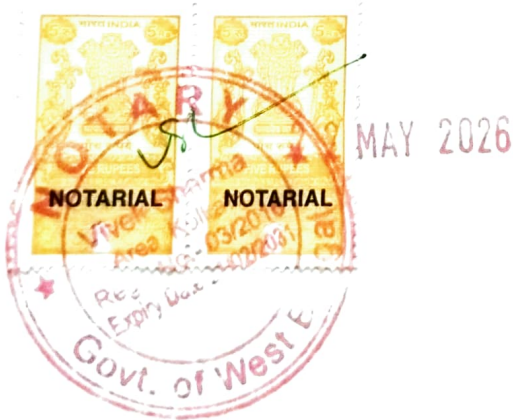


Sumana Bhattacharyya
DEPONENT

VERIFICATION

Verified at _____ on this ____ day of May, 2026, that the contents of this affidavit are true and correct to the best of my knowledge and belief which are derived from the official records, no part of it is false and nothing material has been concealed therefrom.

Sumana Bhattacharyya
DEPONENT



Solemnly Affirmed
& Declared before me
on identification
✓

VIVEK SHARMA
NOTARY
Registration No.- 03/2016

22 MAY 2026

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Lexcuria Lawyers LLP <office.advocate.madhumita@gmail.com>

Advance service Reply and Application in matter of Sanjib Poddar Vs. National Wetland Authority & Ors. (Original Application No.40/2023/EZ)

1 message

Lexcuria Lawyers LLP <office.advocate.madhumita@gmail.com>

Sat, May 23, 2026 at 11:19 AM

To: Dipanjan Ghosh <dpnjnghsh0@gmail.com>, Amrita Pandey <amritalegal@gmail.com>, poushali_b@yahoo.com, rajib.ray23@gmail.com, ASHOK PRASAD <Ashokadvhc@gmail.com>

Dear Sir,

PFA.

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With Regards

Office of Advocate Madhumita Bhattacharjee
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Chamber No. 807, Additional Building Complex,
Supreme Court of India,
New Delhi-110001
Telephone No. 011-43029802

2 attachments **Application.pdf**
2082K **Reply.pdf**
11407K